

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 112/2003

This the 20th day of November 2003

HON'BLE SH. KULDIP SINGH, MEMBER (U)
HON'BLE SH. SARWESHWAR JHA, MEMBER (A)

1. Viraj Kumar Malhotra,
Junior Technical Officer (I) A/E,
S/o Late Sh. Girdhari Lal,
R/o House No. BP-830,
Sarojini Nagar, New Delhi-23.
2. Harbans Singh Bajwa
Junior Technical Officer (I) Eng
S/o Late Sh. Aamar Singh Bajwa
R/o Quarter No 892 Sector 8,
R.F.Puram, New Delhi-22.
3. Satya Pal Malhotra
Junior Technical Officer (I) Elect.
S/o Late Sh. Pishan Lal
R/o No 344, Sarojini Nagar,
New Delhi-23

(By Advocate: Mrs. Rani Chhabra)

versus

1. Union of India
Cabinet Secretary,
East Block V,
R.F.Puram, New Delhi.
2. The Director General (Security)
East Block V, R.F.Puram,
New Delhi.
3. The Special Secretary,
Aviation Research Centre,
Head Quarters, East Block V,
R.F.Puram, New Delhi.
4. The Deputy Director,
Aviation Research Centre, AIR Wing,
Head Quarters, East Block V,
R.F.Puram,
New Delhi.
5. B.S.Solanik, ATO (Motor)
6. L.Bhugra, ATO (Radar)
7. S.S.Chauhan, ATO (Inst)
8. H.Viswakarma, ATO (Elect)
9. L.V.Sethu Madhavan, ITOT (Elect)
10. Jaya Patti, ITOT (Elect)
11. S.R.SBishit, ITOT (Elect)
12. D.D.Das, ITOT (Elect)
13. B.P.Chadha, ATO (Eng)
14. A.S.Duggal, ATO (Eng)
15. M.L.G.Nair, ATO (Eng)

16. B.S.Yadav, ATO (Eng)
 17. S.Nath, JTOI (Eng)
 18. T.P.Verghese, JTOI (Eng)

address of the respondent Nos.5 to 18 are
 A.R.C. AIR Wing, D.G (Security),
 Cabinet Secretariate, East Block V
 R.F.Puram, New Delhi 110066.

(By Advocate: Sh. M.M.Sudan)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Counsel for applicant has filed this OA alleging that the applicants who were working in the Indian Air Force and after working there for a sufficient period they were redeployed in the Aviation Research Centre as JTO II whereas some of the junior persons who are working in Air Force and joined this organisation later on and they were similarly placed but were junior to the applicants have been redeployed as JTO I in the year 1988 itself.

2. Applicants have also made a representation that they should also be appointed as JTO I but the said representation is still pending and is awaiting decision as per Annexure A-9. We find that this OA can be disposed of at this stage itself, since the respondents had not taken any final decision on the representation of the applicant.

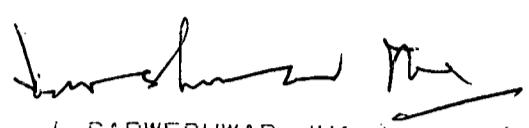
3. Accordingly, we allow the OA to the extent that the respondents shall decide the representation filed by the applicants vide their applications dated 5.1.2002 and 13.8.2002 also earlier representation of 1999, the same be disposed of b; passing a reasoned and speaking order and also keeping in view the allegations of the applicant that certain juniors namely, Sh. Acharya and Sh. T.G.Abarham had been appointed as 'TO I' who were alleged seniors to the applicants.



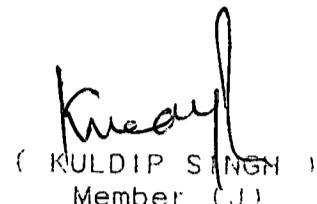
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This representation be decided within a period of 3 months from the date of receipt of a copy of this order and if any grievance survives thereafter applicant is at liberty to agitate afresh.



(SARWESHWAR JHA)
Member (A)



(KULDIP SINGH)
Member (J)

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